

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

CP No.255/2018 in  
OA No.311/2018

This the 3<sup>rd</sup> day of August, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)  
Hon'ble Mr.A.K.Bishnoi, Member (A)**

Tej Pal Singh (Aged about 57 years)  
S/o of Late Sh. Zile Singh  
Ex.H.C. of Delhi Police  
R/o V.P.O. Kakripur, P.S.Chauprauli,  
Distt. Bhagpat (UP).  
(Presently serving life imprisonment in Tihar Jail) ..... Petitioner

(By Advocate: Shri B.S.Jarial)

**Versus**

Sh. Amulya Patnaik,  
Commissioner of Police, PHQ,  
I.P.Estate, New Delhi-110001. .... Respondent.

(By Advocate: Ms.Harvinder Oberoi with Sh.G.D.Chawla)

**ORDER (ORAL)**

**Hon'ble Mr. V.Ajay Kumar, Member (J)**

When the matter was taken up for hearing, learned counsel for the respondents stated that they have complied with the orders of the Tribunal. Accordingly, the CP is closed. Notice issued to the respondent is discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, against the order now passed by the respondents, if still aggrieved. No order as to costs.

**(A.K.Bishnoi)  
Member (A)**  
/rb/

**(V. Ajay Kumar)  
Member (J)**